

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

REGIONAL BENCH – COURT NO.1

Excise Appeal No.969 of 2009

[Arising out of Order-in-Original No.06/Commr/Goa/Cx/2008-09, dt.15.04.2009,
passed by the Commissioner C, CE & ST, Panji-Goa]

M/s Jet Time India Pvt. Ltd

.....Appellant

64, Swastik Society, N.S. Road No.4,
J.V.P.D.S. Ville Parle (West)
Mumbai 400 056

VERSUS

CCE Goa

.....Respondent

ICE House, EDC Complex, Plot No.6
Patto, Panaji Goa 403 001

WITH

Excise Appeal No.970 of 2009

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Suresh Ishwarlal Patel

.....Appellant

Managing Director of M/s Jet Time India Pvt. Ltd
64, Swastik Society, N.S. Road No.4,
J.V.P.D.S. Ville Parle (West)
Mumbai 400 056

VERSUS

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.....Respondent

ICE House, EDC Complex, Plot No.6
Patto, Panaji Goa 403 001

Appearance:

For Appellant : Paranjape
For Respondent :

CORAM:

HON'BLE DR. D.M. MISRA, MEMBER (JUDICIAL)

HON'BLE MR. SANJIV SRIVASTAVA, MEMBER (TECHNICAL)

FINAL ORDER NO.A/87371-87372/2019

Date of Hearing: 20.12.2019
Date of Decision: 20.12.2019

PER: DR.D.M. MISRA

The learned Advocate submits that the appeals have been settled under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. In support, he places the discharge certificate dt.30.10.2019.

2. Consequently, the appeals are dismissed being withdrawn.

(Dictated and pronounced in the open court)

(Dr. D.M. Misra)
Member (Judicial)

(Sanjiv Srivastava)
Member (Technical)

Bahalkar